

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:376

ANSWERED ON:19.02.2009

CONTRACT LABOURERS IN RAILWAYS

Prasad Shri Hari Kewal;Renge Patil Shri Tukaram Ganpatrao

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the labourers are working on contract basis in Railways;
- (b) if so,the number of labourers engaged on contract basis during the last three years and in the current year, zone- wise;
- (c) whether such labourers are being paid salary and allowances in accordance with the laid down rules;and
- (d) if not,the system in place for payment of salaries and allowances to these employees?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS(DR. R. VELU)

- (a): No contract labourers are working directly on the rolls of Railways.
- (b): Does not arise.
- (c) & (d): The labourers are engaged by the contractors in different sectors in the Railways. The Tender Conditions and General Conditions of contract stipulate that a contractor shall comply with the provisions of the Contract Labour (Regulation & Abolition) Act, 1970 / Rules 1971 and the labourers are paid the minimum wages by the contractors as per the notifications issued by the Central/State Governments under the Minimum Wages Act, 1948.